

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 107/TT/2014

Date: 11.4.2016

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff for tariff period 2014-19 for **(A)** 765 kV S/C Bareilly-Lucknow TL at 400 KV level, **(B)** one circuit of 400 kV D/C Bareilly (New)- Bareilly (Existing) TL under “Northern Region System Strengthening Scheme XXI” in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 18.4.2016:-

1. Submit the year wise details of initial spares discharged on cash basis upto COD and post COD.
2. Details of actual interest during construction and IEDC from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual date of commercial operation on cash basis.
3. Submit CEA energisation certificate under Regulation 43 of CEA (Measures related to safety and electricity supply) Regulations, 2010 for Assets.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)